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ITEM NO.1 Court 4 (Video Conferencing) SECTION II-A

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.366/2019

(Arising out of impugned final judgment and order dated 05-07-2018 in WP No.5052/2017 passed by the High Court of Judicature at Bombay)

NASER BIN ABU BAKR YAFAI

Petitioner(s)

**VERSUS** 

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

WITH S.L.P.(Crl) No.4501/2021 (II-A)

(With appln.(s) for FROM FILING O.T. ON IA 67079/2021 and EXEMPTION AFFIDAVIT 67081/2021, FROM FILING ON IA **EXEMPTION** FROM FILING C/C OF THE **IMPUGNED** JUDGMENT ON IA **PERMISSION** 67082/2021, T0 FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES ON IA 67083/2021 and FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON 80124/2021 and EXEMPTION FROM IΑ FILING AFFIDAVIT ON IA 80125/2021)

Date: 05-10-2021 This petition was called on for hearing today.

CORAM:

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Farrukh Rasheed, AOR

Mr. Abu Bakr Sabbaq, Adv.

SLP 4501/2021 Mr. Colin Gonsalves, Sr. Adv.

Ms. Olivia Bang, Adv. Mr. Satya Mitra, AOR

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For Respondent(s)

Mr. K.M. Nataraj, ASG

Ms. Sairica Raju, Adv.

Mr. Kanu Agarwal, Adv.

Ms. Swati Ghildiyal, Adv.

Mr. Zoheb Hussain, Adv.

Mr. B.V. Balaram Das, AOR

Mr. Rahul Chitnis, Adv.

Mr. Sachin Patil, AOR

Mr. Aaditya A. Pande, Adv.

Mr. Geo Joseph, Adv.

## UPON hearing the counsel the Court made the following O R D E R

- We have heard Mr Colin Gonsalves, learned senior counsel and Mr Farrukh Rasheed, learned counsel for the petitioners. We have also heard Mr K M Nataraj, learned Additional Solicitor General for the National Investigation Agency and Mr Rahul Chitnis, Chief Standing Counsel for the State of Maharashtra.
- 2 Leave granted.
- 3 Arguments concluded.
- 4 Judgment reserved.

(CHETAN KUMAR) A.R.-cum-P.S. (SAROJ KUMARI GAUR)
Court Master